

WRITTEN ANSWERS TO QUESTIONS

ARREST OF ELECTORAL COLLEGE MEMBERS (TRIPURA)

*920. **Shri Dasaratha Deb:** (a) Will the Minister of States be pleased to state whether it is a fact that three Electoral College members of Tripura namely Sree Hemanta Deb Barma, Atikul Islam and Sirajul Islam were arrested in August 1952, and were kept as undertrial prisoners in division II in the Agartala District Jail for about a week and if so, what were the reasons for the same?

(b) Is the II Division in the Agartala District Jail in reality the III Division of other jails?

(c) Is it a fact that the above electoral College members were given food in the open and were not allowed mosquito curtains?

(d) Is it a fact that the Superintendent of the above jail refused to grant them an interview when they wanted to see him?

The Minister of Home Affairs and States (Dr. Kalya): (a) Shri Hemanta Deb Barma, Atikul Islam and Sirajul Islam were kept in Agartala Central Jail as undertrial prisoners in division II. They were so classified by the Court before whom they were being tried on a charge under section 302 of the Indian Penal Code read with Section 109 of the Indian Penal Code.

(b) No.

(c) They were treated like Division II Prisoners in regard to these matters. No discrimination was made.

(d) No.

MINERAL RESOURCES IN TRIPURA

*921. **Shri Dasaratha Deb:** (a) Will the Minister of Natural Resources and Scientific Research be pleased to state whether any party of foreigners have visited Tripura recently in search of oil and other mineral resources?

(b) Is it a fact that the Government of India have signed an agreement with certain American oil concerns for working an oil mine in Tripura, and if so, what are the terms of that agreement?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Matavlya): (a) Yes, Sir.

(b) Exploring licences. Prospecting licences and Mining leases for petroleum are granted by State Govern-

ments in accordance with the provisions of the Petroleum Concession Rules, 1949, after obtaining the approval of the Central Government. A statement giving information regarding exploring licences, prospecting licences and mining leases for petroleum granted in Tripura is laid on the Table of the House. [See Appendix V, annexure No. 36.]

DISTRICT COUNCIL IN MANIPUR

*922. **Shri Rishang Keishing:** (a) Will the Minister of States be pleased to state whether it is a fact that some tribal organisations have demanded from the Prime Minister during his visit to Manipur for setting up of autonomous District Council in the hills of Manipur?

(b) If the reply to part (a) above be in the affirmative, have Government given any assurance to them in order to meet their demand for District Council?

The Minister of Home Affairs and States (Dr. Kalya): (a) During the Prime Minister's visit a representation was submitted on behalf of the Mao-Maram Naga Tribe which inter alia demanded the setting up of District Councils for the hill areas of Manipur.

(b) No.

EXEMPTION UNDER SEC. 15-B OF THE INDIAN INCOME-TAX ACT

*923. **Shri M. L. Agrawal:** Will the Minister of Finance be pleased to state:

(a) the rules, if any, which guide Government in according approval to charitable institutions for exemption under Section 15B of the Indian Income-tax Act;

(b) whether Government propose to place on the Table of the House a copy of the Rules; and

(c) if there are no rules, considerations which regulate the grant or rejection of applications for approval for exemption under Section 15B of the Indian Income-tax Act?

The Minister of Revenue and Expenditure (Shri Tyagi): (a) There are no rules as such for guidance of Government in according approval to charitable institutions for exemption under section 15B of the Income-tax Act.

(b) In view of the reply to (a), there are no rules to be laid on the Table of the House.

(c) The broad principles governing approval of charitable institutions are--

- (i) ordinarily, the institution must be one recommended by the State Government;
- (ii) the institution should be at least of Provincial importance and not merely of local importance;
- (iii) the objects of the institution should be wholly charitable;
- (iv) the institution should be wholly and expressly non-communal;
- (v) except for educational institutions such as Universities and Colleges, the institution should not be one which has been approved for purposes of section 10(2)(xiii) of the Indian Income-tax Act.

INSTITUTE OF TECHNOLOGY, KHARAGPUR

*924. **Shri C. R. Chowdhary:** Will the Minister of Education be pleased to state the help procured from the U.K. for the Government of India's Institute of Technology at Kharagpur?

The Minister of Education and Natural Resources and Scientific Research (Mansana Asad): The United Kingdom have provided the services of Professor G. A. Robinson to advise the Institute on the organisation of courses in Industrial Administration and Business Management. They have also agreed to supply machine tool equipment worth approx. £35,000. The assistance is being received under the Colombo Plan.

SUPER TAX ETC.

*925. **Shri K. K. Basu:** Will the Minister of Finance be pleased to state:

- (a) whether there has been decrease in collection of Super tax, Income-tax and Corporation tax during the last and the current financial years;
- (b) the total amount under each head;
- (c) which slab or group of Income tax payers are yielding less income; and
- (d) the amount of such decrease?

The Minister of Revenue and Expenditure (Shri Tyagi): (a) No Sir. There has so far been no decrease in the collection of Super-tax, Income-tax and Corporation tax in the current year. As, however, the greater part of the total collections of the year are

made only in the latter half of the year, figures of the earlier half are not a true guide to the possible collections of the whole year.

(b) Total amounts collected under the heads mentioned in part (a) during the period April to September are:—

	Rs. (Lakhs)	
	1951	1952
Corporation tax	7.73	11.20
Income-tax and Super-tax.	28.56	31.24

Separate figures for income-tax and super-tax are not available.

(c) and (d). Figures of yield from various slabs of income are compiled only annually and it is not possible now to say whether particular groups, if any, are yielding less income this year than last year.

SLATE-STONES

*926. **Shri Amjad Ali:** Will the Minister of Natural Resources and Scientific Research be pleased to state whether there exists a large quantity of slate-stones in the road-region of Aijal to Silchar in Assam?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): The Geological Survey of India have no record of any occurrence of slate along the road.

BERYLLIUM

*927. **Shri Telkikar:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

- (a) the parts of India in which Beryllium is found; and
- (b) the purposes for which it has been used in Indian factories?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) The mineral beryl (ore of beryllium) occurs in Rajputana and some parts of Bihar and Madras States.

(b) Beryllium has not so far been used in Indian factories.

MINTS

*928. **Shri Telkikar:** Will the Minister of Finance be pleased to state:

- (a) whether the mints in India had undertaken the work of coinage for the Ceylon Government;